

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 547/TT/2020**

Date: 28.1.2021

To

Shri. S.S. Raju  
Senior General Manager (Commercial)  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Assets consisting of**

**Asset A: 400kV, 125 MVAR Bus Reactor at Gorakhpur**

**Asset B: 400kV, 125 MVAR Bus Reactor at Allahabad**

**Asset C: 400kV, 125 MVAR Bus Reactor at Mainpuri**

**Asset D: 400kV, 125 MVAR Bus Reactor at Kankroli**

**Asset E: 400kV, 125 MVAR Bus Reactor-I at Vindhyachal**

**Asset F: 400kv, 125 MVAR Bus Reactor-II at Vindhyachal**

**Asset G: Extension of 400/220kV Jalandhar (POWERGRID), 400kV, 125 MVAR Bus Reactor,**

**Asset H: Extension of 400/220kV Amritsar (POWERGRID) sub-station, 400kV, 80 MVAR Bus-Reactor,**

**Asset I: Extension of 400/220kV Hissar (POWERGRID) sub-station, 400kV, 125 MVAR Bus Reactor,**

**Asset J: Extension of 400/220kV Nalagarh (POWERGRID) sub-station 400kV, 125 MVAR Bus-Reactor under the scheme "Provision of Bus Reactors" in the Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

**2014-19 period**

- a) Package-wise and Vendor-wise details along with reasons of the ACE claimed in 2016-17, 2017-18 and 2018-19 which is beyond the cut-off date for all Assets.
- b) Confirm the nature of Sub-station in all Assets i.e. if it is a Brownfield, Greenfield or a GIS.
- c) Statement of Initial Spares' discharge for all assets.
- d) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for the subject transmission assets.

**2019-24 period**

- e) Package-wise and Vendor-wise details along with reasons of the Additional Capital Expenditure (ACE) claimed beyond the cut-off date for Asset-C, Asset-E, Asset-F and Asset-H.
- f) Confirmation whether any further ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

**Forms**

- g) Provide Form-5 for all the assets.
  - h) Provide Form-13 for all assets.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  3. Confirm if all assets are currently in use and if there has been any decapitalization.
  4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)  
Assistant Chief (Legal)